

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM: NAGALAND: MIZORAM AND ARUNACHAL PRADESH)

N O T I F I C A T I O N

Dated: Guwahati, the 22nd of July, 2024

NO. HC.VII-138/2019/6072/## On recommendation of the Judicial Academy, Assam, the following trainee Judicial Officers in Grade-I of Assam Judicial Service (presently undergoing Induction Training at Judicial Academy, Assam) are deputed to undergo Field training w.e.f. **24-07-2024 to 07-09-2024** in the respective stations, as shown below:

Sl. No.	Name & Designation	Station and period of Field attachment
1.	Dr. Taznara Khan, Addl. District & Sessions Judge , FTC, North Lakhimpur	(at Barpeta) 24.07.2024 to 29.08.2024 Under the establishment of District & Sessions Judge, Barpeta & in the Courts of <ul style="list-style-type: none">• Special Judge,POCSO-2 days• MACT-2 days• Family Court-2 days
		[at Kamrup(M)] 30.08.2024 to 07.09.2024 in the Courts of <ul style="list-style-type: none">• Special Judge,Assam-3 days• Special Judge,CBI & NIA-2 days• Special Judge,CBI- 2 days
2.	Shri Nuruddin Ahmed, Addl. District & Sessions Judge, Cachar,Silchar	[at Kamrup(M)] 24.07.2024 to 30.08.2024 Under the establishment of District & Sessions Judge, Kamrup(M) & 31.08.2024 to 07.09.2024 in the Courts of <ul style="list-style-type: none">• Special Judge,Assam-2 days• MACT-2 days• Family Court-2 days• Special Judge,CBI & NIA-2 days

On completion of their Field Training, the Trainee Officers are to report back to the Judicial Academy, Assam on **09-09-2024(08.09.2024 being Sunday)** for last phase of their Institutional Training.

A copy of the guidelines for the said Field Training is enclosed herewith.

By Order,
Sd/- S.K.Poddar
REGISTRAR GENERAL

Memo No.HC.VII-138/2019/6073/A

Date:22-07-2024

Copy forwarded for information & necessary action to:

1. The L.R. & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati, Assam.
2. The Principal Accountant General (A&E), Assam, Maidamgaon, Beltola, Guwahati, for information and necessary action.

(The Officers are placed on deputation for the programme on condition that (a) the Officers will be treated as on duty during the training period, & (b) they will be entitled to T.A. & D.A. as admissible under the Rules).

3. The Registrar (Admin./Vigilance/Judl./Esstt(i/c), Gauhati High Court, Guwahati.
4. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
5. The District & Sessions Judge,
Kamrup(M)/Barpeta.

(He/She is requested to make all necessary arrangements for the Field Training as per guidelines).

6. Dr. Taznara Khan, Addl. District & Sessions Judge ,FTC, North Lakhimpur.
7. Shri Nuruddin Ahmed, Addl. District & Sessions Judge, Cachar, Silchar.
8. The Project Manager, Gauhati High Court, Guwahati.

(He is requested to upload the Notification immediately to the official website of the Gauhati High Court, Guwahati).

9. The Administrative Officer, Judicial Academy, Assam with a request to place the Notification before the Hon'ble Director, Judicial academy and to circulate the same amongst the concerned trainee Officers.
10. The Private Secretary to Hon'ble Mr. Justice Manash Ranjan Pathak, Gauhati High Court, Guwahati for his Lordship's kind information.

(THE LIST OF OFFICERS HEREINABOVE IS NOT NECESSARILY IN ORDER OF SENIORITY)


REGISTRAR GENERAL

**GUIDELINES IN RESPECT OF FIELD TRAINING (COURT ATTACHMENT) OF THE
NEWLY RECRUITED OFFICER IN GRADE-I OF ASSAM JUDICIAL SERVICE**

**Guidelines for the District & Sessions Judges, Nominated Officers
and the Trainees.**

1. The District & Sessions Judge shall keep a strict vigil on the **discipline and punctuality** of the trainee and in case of any deviance, report the matter to the High Court immediately.
2. The District & Sessions Judge shall **introduce the trainee to the Members of the Bar.**
3. The leave of absence of the trainee shall be dealt with as per the guidelines formulated by the Hon'ble Gauhati High Court and communicated vide letter No.JAA.23/2016/639 dtd.15.10.2016.
4. The trainees shall be **attached to the Officers nominated by concerned District Judge on rotational basis.** One trainee shall be attached with an Officer for a period of seven days and after that with another nominated Officer. The District Judge shall ensure that the trainee is attached with every nominated Officer on rotational basis. While preparing the roster, the District Judges shall ensure that a trainee is attached to both **Civil Court and Criminal Court for equal number of days** as far as possible. The District Judge shall also send a copy of roster to the High Court.
5. In every district, a coordinating Judicial Officer shall be appointed to look into the affairs relating to the field training of the trainees.
6. The service of the trainee shall be utilized with a view to increasing the disposal of the courts, wherein the trainees are attached.
7. The District & Sessions Judge, and nominated officers concerned shall take interest in imparting practical training to the Trainees open heartedly.
8. The nominated officers, with whom the trainee is attached, shall not feel irritated for the presence of the trainee and they shall put all their possible endeavors to answer the queries posed by the trainee. In other words, there shall be a congenial environment of the training in the Courts.
9. District & Sessions Judge shall ensure the presence of the trainee in weekly/monthly meeting of the Judicial Officers held in the respective districts.